

SHRI RAM NAIK : What about tomorrow?

SHRI VIDYACHARAN SHUKLA : We can adjourn at 6 o'clock tomorrow, I do not mind.

SHRI RAM NAIK : If we adjourn at 6 o'clock tomorrow then there is no objection.

SHRI VIDYACHARAN SHUKLA : We can adjourn at 6 o'clock tomorrow. Regarding the other matter, that is, about the other two Fridays that are there, we can consider in the Business Advisory Committee and whatever is to be decided, it will be decided.

SHRI RAM NAIK : Okay, thank you.

MR. DEPUTY-SPEAKER : Shri Ram Naik, decisions of this type are taken in the Business Advisory Committee where every political party is represented.

SHRI RAM NAIK : I know that. Then, we will raise the issue of quorum because that decision cannot be taken in the Business Advisory Committee meeting. We are cooperating with them.

MR. DEPUTY-SPEAKER : It is true.

SHRI RAM NAIK : I know and that is why I am saying this.

SHRI VIDYACHARAN SHUKLA : Sir, I have agreed that we will adjourn at 6 o'clock tomorrow. About other Fridays, we can consider it later on.

SHRI RAM NAIK : Okay. Thank you, I accept that.

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Fifty-sixth Report of the Business Advisory Committee presented to the House on the 6th December, 1995."

*The motion was adopted.*

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Sir, today if the hon. Members agree, instead of taking up matters under rule 377 now, we can take up the discussion on the economic situation if it is agreed. It is my suggestion.

We should have enough time to discuss the economic situation which is an important matter.

DR. SATYNARAYAN JATIYA (Ujjain) : This has already been circulated to us. This may be allowed. It will take only five minutes.

13.30 hrs.

#### MATTERS UNDER RULE 377

[English]

- (i) **Need for proper maintenance of Kanyakumari-Trivandrum national Highway No. 47 particularly Tamilnadu part of it**

SHRI N. DENNIS (Nagercoil) : Sir, the Kanyakumari-

Trivandrum National Highway-47 connecting the national terminal with the State capital, Trivandrum, is one of the busiest roads in the country with heavy passenger and vehicular traffic. Once the prestigious, longest and cemented road in the country has now been neglected and is without maintenance. It is not in traffic worthy condition. The part of the road in Tamil Nadu is in a very bad condition for a long time. The rain, which is frequent and heavy there, has caused heavy damage to the road. There are potholes and cracks. Due to poor maintenance of the road, vehicles have to spend a lot of time to cover even a short distance and there are accidents.

I, therefore, request the Central Government to take immediate steps for its maintenance at the earliest without further delay.

- (ii) **Need to look into exorbitant charges being levied on passengers at Calicut Airport, Kerala**

SHRI MULLAPPALLY RAMCHANDRAN (Connanore) : Sir, within a short span of three to four years since its inception, the Calicut Airport in Kerala has become one of the most rewarding and prestigious airports in India. Besides domestic services, flights are being operated to Gulf countries like Dubai Abu Dhabi Fujirah, Muscat, Sharjah. Thousands of Keralites working in these Gulf countries and their families utilise this airport to reach their destinations. Of late, however, passenger traffic from Calicut Airport is dwindling due to enormous charges being imposed on the passengers at this airport.

Since Air India and Indian Airlines have got a monopoly on the international flights from Calicut — they are operating 22 flights weekly they impose enormous charges on them. The charges from the Gulf to Calicut. Which is much closer than from the Gulf to Trivandrum, is around Rs. 5,000 higher. Such exorbitant charges are not being levied at any other airport including Dubai, Bombay, Madras and Calcutta.

In addition to this, another levy not found in other airports and which is termed at Calicut Airport as "users' charges" is also being charged at the rate of Rs.500 per head. The charge thus levied is over and above the regular airport tax of Rs. 300 per passenger. The worst affected by this levy are the poor passengers who earn their livelihood by the sweat of their brow.

I, therefore, urge upon the hon. Minister for Civil Aviation and Tourism to immediately intervene in the matter and put an end to the difficulties faced by the passengers at Calicut Airport.

- (iii) **Need for prevention of cruelty to animals**

[Translation]

DR. SATYNARAYAN JATIYA (Ujjain) : Mr. Deputy Speaker, Sir, I would like to draw the attention of the House towards an issue of public interest. The feeling of those people who believe in non-violence